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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.308/99

DATE OF ORDER : 26.02.1999.

Between :-

A.Venkateswarly

... Applicant

And

The General Manager,
S.C.Railway, Rail Nilayam,
Sec'bad.

... Respondent

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Counsel for the Applicant : Shri Nellutla Jagannay

Counsel for the Respondents : Shri C.V.Malla Reddy, SC for Rlys

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

(Order per Hon'ble Justice Shri D.H.Nasir, VC).

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... 2.

O R D E R

(Per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

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Heard the learned counsel for the applicant as well as the learned standing counsel for the Respondents.

2. The applicant is seeking a direction from this Tribunal that he should be appointed by the Respondent on compassionate grounds in any capacity in South Central Railway. It emerges from the submissions made by the learned counsel for the rival parties that the interests of justice would be serviced that if a direction is given to the Respondents to consider and dispose of the applicant's representation.

3. Hence this O.A. is disposed of with a direction to the Respondents to consider the representation made by the applicant for his appointment on compassionate grounds on account of the fact that his father died in harness. The Respondent shall consider and dispose of the representation made by the applicant suitably within three months from the date of receipt of a copy of this order.

4. Original Application is disposed of accordingly. No order as to costs.

D. H. Nasir
(D.H.NASIR)
Vice-Chairman

Dated: 26th February, 1999.
Dictated in Open Court.

26/2/99